

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 403
IB-376/ND/2020

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

M/s. World Window Impex India Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 22.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Ajay Gaggar, Advocate.
For the Respondent/ Corporate-debtor :Mr. Prashant Mehta, Advocate.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Corporate-debtor has submitted that the reply has been filed. The Learned Counsel for the Financial-creditor is at liberty to decide whether reply need to be filed or not. Matter is now posted to 11.01.2021.

(V.K. Subburaj)
Member (T)

(P.S.N. Prasad)
Member (J)